GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.2035 TO BE ANSWERED ON 29TH NOVEMBER, 2019

MERGER OF AIIMS AND NEET ENTRANCE

2035. SHRIMATI SAJDA AHMED:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government proposes to merge All India Institute of Medical Sciences (AIIMS) entrance with the National Eligibility cum Entrance Test (NEET), if so, the details thereof;

(b) whether the NEET will also serve as the basis for practice and admission into postgraduate courses at medical institutions for the student passed from foreign country, if so, the details thereof;

(c) whether the Government proposes to provide licenses to community health providers to practice medicine, if so, the details thereof; and

(d) whether the Government proposes lateral entry to MBBS, if so, the details thereof and the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a): Section 14 of the National Medical Commission Act, 2019 provides for holding of a common and uniform National Eligibility-cum-Entrance Test (NEET) for admission to the undergraduate medical courses in all medical institutions including those governed under any other law. Thus, the admission to MBBS course in Institutes being governed under separate Acts of Parliament including AIIMS will be made through NEET from the academic year 2020-21 onwards. This will ensure a common standard of medical education in the country and the students will not have to appear in multiple exams.

(b): Section 15 of the National Medical Commission Act, 2019 provides for holding of a Common Final Year MBBS to be known as National Exit Test (NEXT) for registration to practice medicine and admission to PG medical courses. Further, any person with a foreign medical qualification shall have to qualify NEXT for the purpose of obtaining licence to practice medicine as medical practitioner.

(c): Section 32 of the NMC Act, 2019 prescribes that the Commission may grant limited licence to practice medicine at mid-level as Community Health Provider to such person connected with modern scientific medical profession in accordance with the qualifying criteria to be specified by the Commission in the regulations. Further, the Community Health Providers may prescribe specified medicine independently, only in primary and preventive healthcare, but in cases other than primary and preventive healthcare, they may prescribe medicine only under the supervision of registered medical practitioners.

(d): No such proposal is pending with the Ministry of Health & Family Welfare.